

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date: 25.8.2020**

**Misc. Application No.259 of 2020  
(Application for Condonation of Delay)  
And  
Appeal Lodging No.258 of 2020**

K. Chandramouli & Ors. ...Appellants

Versus

BSE Ltd. & Ors. ...Respondents

Ms. Prachi Pandya, Advocate with Ms. Vanessa Fernandes,  
Advocate with i/b Corporate Attorneys for the Appellants.

Mr. Anubahv Ghosh, Advocate i/b. The Law Point for the  
Respondent No.1.

Mr. Rashid Boatwalla, Advocate with Mr. Rahul Jain and  
Mr. Pruthvi Dhinoja, Advocates i/b. Manilal Kher Ambalal &  
Co. for the Respondent No.2.

Order:

1. A request was made by the counsel appearing for NSE that they were served with the memo of appeal only last evening. Therefore, a request was made for adjournment so as to enable them to seek appropriate instructions. Accordingly the matter is adjourned.

2. It will be listed for admission on 1<sup>st</sup> September, 2020 at 12.30 p.m.

3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C. K. G. Nair  
Member

Justice M.T. Joshi  
Judicial Member

25.8.2020  
RHN